## HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

(Through Video Conference)

MA No. 9/2020 CM Nos. 2426/2020, 2425/2020 and 2421/2020

The Chamber of Commerce and Industry and others

.....Appellants (s)

Through: - Mr. K. S. Johal, Sr. Advocate with Mr. Karman Singh Johal, Advocate (on Video Call from residence in Jammu)

V/s

Y. V. Sharma and others

....Respondent(s)

Through:- Mr. B. S. Salathia, Sr. Advocate with Mr. Bhanu Singh Salathia, Advocate

for No. 1

(on video call from residence in Jammu) Mr. Rahul Bharti, Advocate for No. 2 (on video call from residence in Jammu) Mr. Sachin Gupta, Advocate for Nos. 3

(on video call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

03.06.2020

## CM No. 2425/2020

Objections have been filed by respondent No. 5 in which stand has been taken that the undated communication has not been issued at his instance.

Mr. Sachin Gupta, learned counsel appearing for respondent No. 5 submitted that the respondent No. 5 has not violated any order passed by the trial court. He further submits that in future also no violation of the order of the court shall be made.

Mr. K. S. Johal, learned senior counsel for the appellants does not want to press the application further.

The application is, accordingly, disposed of.

## MA No. 9/2020

List on 08.06.2020 for continuation.

(RAJNESH OSWAL) JUDGE

Jammu 03.06.2020 (Rakesh)

